GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS

LOK SABHA
UNSTARRED QUESTION NO.1399
TO BE ANSWERED ON 10.02.2021

CATERING POLICY

1399. SHRI KRUPAL BALAJI TUMANE:

Will the Minister of RAILWAYS be pleased to state:

(a) whether certain suggestions/demands have been received by Railways for continuation and implementation of Catering Policy, 2010 as well as withdrawal of modifications made in 2017 in respect of licensees of static units of Indian Railways for their livelihood and if so, the details thereof;

(b) whether the Akhil Bhartiya Railway Khan-Pan Licensees Welfare Association (Regd.) has given memorandum/letters on certain demands/suggestions after the issuance of the Catering Policy, 2017 till date and if so, the details thereof; and

(c) whether any action has been taken or proposed to be taken by the Government for implementation of the said demands/ suggestions and if so, the details thereof?

ANSWER

MINISTER OF RAILWAYS, COMMERCE & INDUSTRY AND CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION

(SHRI PIYUSH GOYAL)

(a) to (c): Yes, Sir. In respect of livelihood of the licensees of minor static units of Indian Railways, Hon'ble Supreme Court vide its judgements dated 29.01.2016 and 30.10.2018 has given directions to Railways regarding renewal of the existing licenses of static units, which have been implemented.

Akhil Bhartiya Railway Khan Pan Licensees Welfare Association (Regd.) has also requested for renewal of licenses of minor catering units, and scrapping of the tendering system envisaged in Catering Policy 2017. This matter has been dealt as per the aforesaid Judgements of Hon'ble Supreme Court. Other suggestions have also been received from the Association from time to time which include relief to deal with Covid related hardship, permission for sale of packed items on Fruit/Juice stalls, platform vending permission, use of cooking gas on platforms and supply of electricity on subsidized rates. The suggestions have been examined on merits and action taken accordingly

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